

**Smugglers having links with Political Parties**

743. SHRI N. E. HORO:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the statement made by the Chief Minister of Punjab in Chandigarh on the 27th September, 1974 that some smugglers in the State had links with political parties; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):

(a) and (b) Details of the statement reportedly made by the Chief Minister of Punjab are being ascertained. On receipt of the same the requisite information will be laid on the table of the House.

**Committee to Undertake Study on Tax Evasion**744. SHRI G. Y. KRISHNAN:  
SHRI S. C. SAMANTA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have appointed any Committee to undertake a study of tax evasion in order to help Government to find out a lasting solution to the problems created by black money, and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):

(a) The Government of India appointed a Committee of experts in March 1970 under the Chairmanship of Mr. Justice K. N. Wanchoo, retired Chief Justice of India to recommend, inter alia, concrete and effective measures to unearth black money and prevent its proliferation through further evasion

(b) The Committee submitted its final Report in December 1971 which was laid on the table of the House on 20th March, 1972. Most of the recommendations of the Committee have been processed and a large number of them have been accepted. While some of the recommendations were implemented through the Finance Act, 1972, Taxation Laws (Amendment) Act, 1972, Finance Act, 1973 and Finance Act, 1974, a comprehensive Bill incorporating a number of recommendations was introduced in May 1973. The same is presently before the Select Committee.

**Acquisition of Undervalued Properties**

745. SHRI G. Y. KRISHNAN:

SHRI M. KATHAMUTHU:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued orders for the acquisition of more than 50 properties which had been undervalued to evade Income-tax; and

(b) if so, a brief account of such properties along with their values and location?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKERJEE):

(a) and (b) Yes Sir. Till 31st October, 1974 orders were passed for acquisition of 69 properties under the Provisions of the Income-tax Act 1961. The total apparent consideration shown and the total fair market value estimated in respect of these properties are Rs 87.21 lakhs and Rs. 171.14 lakhs respectively. Location of these 69 properties, Commissioners of Income-tax Charge-wise is given below:

C. I. T.'s Charge	No. of Properties
Amritsar . . . . .	14
Andhra Pradesh . . . . .	1
Bihar . . . . .	1
Bombay . . . . .	
Delhi . . . . .	